

THE STATE ACQUISITION OF LANDS FOR UNION
PURPOSES (VALIDATION) ACT, 1954

No. 23 OF 1954

[30th April, 1954]

An Act to validate the acquisition under the Land Acquisition Act, 1894, of lands by certain State Governments for the purposes of the Union, and orders passed and proceedings held in connection therewith.

BE it enacted by Parliament as follows:—

1. Short title.—This Act may be called the State Acquisition of Lands for Union Purposes (Validation) Act, 1954.

2. Validation of certain acquisitions of land and proceedings and orders connected therewith.—Every acquisition of land for the purposes of the Union made by any State Government acting or purporting to act under the Land Acquisition Act, 1894 (I of 1894), at any time during the period beginning with the commencement of the Constitution and ending with the day on which the State Government was entrusted with the functions of the Central Government in relation to the acquisition of land for the purposes of the Union in pursuance of clause (1) of article 258 of the Constitution, and every proceeding held and order made during the said period in connection with the acquisition of land for any such purposes, shall be deemed to be, and always to have been, as valid as if the State Government

had been duly entrusted with the said functions of the Central Government during the said period, and accordingly no acquisition so made, and no proceeding held and no order passed by any authority under the said Act in connection with any acquisition of land during the said period, shall be called in question merely on the ground that the State Government was not duly entrusted with the functions of the Central Government at the time the acquisition was made or the proceeding was held or the order was made.